
(2018) 05 UK CK 0122

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 2747, 2748 of 2017, 919, 922, 924, 925, 931, 930 of 2018

NIDHI TYAGI AND OTHERS

APPELLANT

Vs

STATE OF UTTARAKHAND AND OTHERS

RESPONDENT

Date of Decision : 25-05-2018

Acts Referred:

Citation : (2018) 05 UK CK 0122

Hon'ble Judges : SUDHANSHU DHULIA, J

Bench : Single Bench

Advocate : Anjali Benjwal Bahuguna, Anurag Bisaria, Shivanand Bhatt, Jayvardhan Kandpal, Yogesh Pandey

Final Decision : Disposed Of

Judgement

Sudhanshu Dhulia, J

1. Petitioners have done â??Panchakarma Assistantâ? course from Uttarakhand Open University. Initially, they were not registered by the

respondent no. 4. All the same, subsequent to the order passed by this Court in WPMS No.1866 of 2013 and other connected matters, a Committee

was constituted which ultimately passed an order on 28.03.2014, in terms of which, the persons who were from biology stream had to undergo three

months â??bridge courseâ? and others from non- biology/science stream had to undergo one year â??bridge courseâ? and thereafter they were

required to appear in an examination. Qualifying in the same would entitle them a registration with Bhartiya Chikitsa Parishad, Uttarakhand.Â

2. Presently, the petitioners are the ones who had done the same â??Panchakarmaâ? course and have also finished the â??bridge courseâ?. But

after doing the â??bridge courseâ??, petitioners have refused to appear in the

examination. Hence, their registration is not being done.Â

3. Since it was the condition precedent in the scheme made by the Committee vide its order dated 28.03.2014 and since the same was done in

pursuance of the orders of this Court, the petitioners will have to appear in the examination after finishing the â??bridge courseâ?. The petitioners

must appear in the examination which shall be conducted by the respondent no. 4 as early as possible. Respondent no. 4 shall announce the date of

examination in two newspapers which have a wide circulation in the State of Uttarakhand within a period of three days from the date of production of

a certified copy of this order. In case the petitioners appear in the examination and qualify the same, the petitioners shall be registered forthwith.

4. As regards the petitioner who has not done the â??bridge courseâ?, it is made clear that he will have to finish the â??bridge courseâ? first and

only thereafter he can appear in the examination.

5. In view of the above directions, the writ petitions stand disposed.